

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3730
ANSWERED ON:21.08.2003
MEDICAL CERTIFICATE TO THE HANDICAPPED PERSONS
MANIBHAI RAMJIBHAI CHAUDHARY

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government are aware that handicapped persons have to undergo medical examination frequently in order to avail the facility to travel in trains;
- (b) if so, the facts thereof;
- (c) the clear cut nature of rules for handicapped persons to avail the benefit of concession in train fares;
- (d) whether the Government propose to issue any guidelines to accept the medical certificate as valid document on the basis of which disability certificate was issued; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a) and (b) For Orthopaedically handicapped/paraplegic persons, the concession certificate is valid for
 - (i) five years for persons upto 25 years of age,
 - (ii) ten years for persons from 26 to 35 years of age and
 - (iii) whole life for persons above 35 years of age. For Deaf and Dumb, Blind and Mentally Retarded persons, the certificate is valid for five years. After the above mentioned periods, fresh concession certificate is required to be obtained.
- (c) Concessional rail tickets are issued directly at the stations on production of a copy of the requisite concession certificate in prescribed form issued by the prescribed authority. The original certificate is required to be produced for inspection if demanded at the time of purchasing ticket and during journey.
- (d) No, Sir.
- (e) Does not arise.